

**OFFICE OF THE DISTRICT & SESSIONS JUDGE (Hqs):DELHI**

**ORDER**

In pursuance of Delhi High Court Order No. 12/DHC/Gaz./G-7/VI.E.2(a)/2019 dated 26<sup>th</sup> March, 2019, the work of criminal cases mentioned in column No. 3 pending in the existing court of Metropolitan Magistrates mentioned in column No 2 is hereby withdrawn and assigned to the **newly created courts** of Metropolitan Magistrate, Central District, Tis Hazari Court, Delhi mentioned in column No. 4 for disposal in accordance with law **with effect from 09.04.2019.**

| (1)   | (2)  | (3)   | (4)   |
|-------|--|---|---|
| S.No. | Name of the transferor Court   | Work Withdrawn  | Name of the Transferee Court  |
| 1     | Sh. Ashu Garg,<br>CMM, Central District<br>THC, Delhi  | Cases of Police Station<br><b>Bara Hindu Rao</b>              | Sh. Sunil Gupta,<br>MM-10, Central District<br>THC, Delhi<br><b>(New Court)</b>   |
| 2     | Sh. Fahad Uddin,<br>MM-1, Central District<br>THC, Delhi<br>(Previously presided over<br>by Ms. Shilpi Jain, MM)           | Cases of Police Stations<br><b>Lahori Gate and Darya Ganj</b> |   |
| 3     | Sh. Viplav Dabas,<br>MM-3, Central District<br>THC, Delhi<br>(Previously presided over<br>by Sh. Abhilash Malhotra,<br>MM) | Cases of Police Station<br><b>Kashmere Gate</b>               | Ms. Chhavi Kapoor,<br>MM-11, Central District<br>THC, Delhi<br><b>(New Court)</b> |
| 4     | Sh. Harjeet Singh Jaspal,<br>MM-9, Central District<br>THC, Delhi  | Cases of Police Station<br><b>Wazirabad (New PS)</b>          |   |
| 5     | Sh. Kapil Kumar,<br>MM-5, Central District<br>THC, Delhi   | Cases of Police Station<br><b>Kamla Market</b>                | Ms. Prigya Gupta<br>MM-12, Central District<br>THC, Delhi<br><b>(New Court)</b>   |
| 6     | Sh. Dinesh Kumar,<br>MM-8, Central District<br>THC, Delhi  | Cases of Police Station<br><b>Kotwali/Chandni Chowk</b>       |   |
| 7     | Sh. Harjeet Singh Jaspal<br>MM-9, Central District<br>THC, Delhi   | Cases of Police Station<br><b>Chandni Mahal</b>               |   |

Ahlmad of the transferor courts will send the case files/records/Proceedings immediately to the transferee Courts well before the next date of hearing fixed in the matter and the lists of cases transferred are notified to the public at large within a period of two weeks from the date of issuance of Order so as to avoid any inconvenience to the public/litigants and lawyers.

*Talwant Singh*  
(Talwant Singh)  
District & Sessions Judge (HQs)  
Delhi

No. 934/35727-748 F.3(4)MM/Gaz./2019

Delhi, Dated the 09 APR 2019

**Copy forwarded for information and necessary action to:-**

1. The Registrar General, High Court of Delhi, New Delhi.
2. The Chief Metropolitan Magistrate, Central District, Tis Hazari Court, Delhi.
3. The Officers concerned.
4. The Administrative Civil Judge, Central District, Tis Hazari Court, Delhi.
5. The Sr. Admn. Officer Judl./Administrative Officer Judl., Filling Section and Administration Branch, Tis Hazari Court, Delhi.
6. The Reader to the District & Sessions Judge(HQs), Central District, Tis Hazari Court, Delhi.
7. The Commissioner of Police I.P. Estate, New Delhi.
8. The Director, Directorate of Prosecution, Tis Hazari Court, Delhi
9. The Secretaries of Delhi Bar Association, Delhi/New Delhi.
10. The Web-Site Committee (English/Hindi) Tis Hazari, Delhi to notify the transfer list on website immediately.
11. The PRO, Tis Hazari Court, Delhi.

*Talwant Singh*  
District & Sessions Judge (HQs)  
Delhi